

GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO : 3613
ANSWERED ON: 17.03.2021

Coal Pilferage

3613. SHRIMATI RAMA DEVI:

Will the Minister of COAL be pleased to state:-

- a. the details of quantum of coal pilferage every year along with value thereof;
- b. the manner in which incidents of pilferage of coal are controlled by the Government in the background of untraced cases and the extent to which such pilferage is likely to be curbed ?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)

- (a) : Theft/pilferage of coal is carried out stealthily and clandestinely. So, it is difficult to assess and specify the exact quantum of coal stolen and losses incurred on account of theft/pilferage. However, as per raids conducted by security personnel as well as joint raids with the law and order authorities of the State Government concerned, the quantity of coal recovered and its approximate value [Subsidiary-wise and State-wise] during the last three years are as under :-

(Provisional)

Co.	State	2017-18		2018-19		2019-20	
		Qty. Recovered (te)	Approx. Value (Rs. Lakh)	Qty. Recovered (te)	Approx. Value (Rs. Lakh)	Qty. Recovered (te)	Approx. Value (Rs. Lakh)
ECL	WB	8667.24	433.362	11063.39	562.817	13675.06	683.750
	Jharkhand	2346.53	117.327	4885.23	248.817	6877.28	343.870
	Total ECL	11013.77	550.689	15948.62	811.634	20552.34	1027.620
BCCL	Jharkhand	5093.34	199.113	5030.29	214.840	1443.37	56.149
	WB	537.35	20.198	682.05	24.992	0.00	0.000
	Total BCCL	5630.69	219.311	5712.34	239.833	1443.37	56.149
CCL	Jharkhand	539.97	15.791	595.51	12.753	914.55	24.371
NCL	MP	0.00	0.000	0.00	0.000	0.00	0.000
	UP	0.00	0.000	0.00	0.000	0.00	0.000
	Total NCL	0.00	0.000	0.00	0.000	0.00	0.000
WCL	Maharashtra	261.96	7.634	261.05	7.595	277.03	9.624

	MP	0.00	0.000	0.00	0.000	0.00	0.000
	Total WCL	261.96	7.634	261.05	7.595	277.03	9.624
SECL	MP	26.00	0.570	0.50	0.015	0.15	0.010
	Chhattisgarh	38.00	0.770	9.30	0.380	36.47	0.621
	Total SECL	64.00	1.340	9.80	0.395	36.62	0.631
MCL	Orissa	92.53	0.925	257.22	4.572	72.33	0.624
NEC	Assam	0.00	0.000	0.00	0.000	0.00	0.000
	Total Coal India	17602.92	795.690	22784.54	1076.782	23296.24	1119.018

(b) : Law & Order is a State subject, hence primarily; it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb theft/ pilferage of coal. However, the following steps have been taken to check Theft / pilferage of coal:

- RFID based Boom Barriers and CCTV cameras at weighbridges, GPRS based vehicle tracking system with geo-fencing and CCTV cameras installed at strategic locations in mines.
- Regular FIRs are lodged by the Colliery Management and CISF with local police. A close watch on the activities of criminals is being kept by CISF.
- Interaction and liaison with District officials at regular intervals and meetings with officials of the State Administration.
- Challans for coal transportation by trucks outside the district are being issued after fixing hologram and putting signatures of authorized officials of CISF to check pilferage.
- Armed Guards have been deployed at Railway sidings.
- Escorting of coal rakes in coordination with RPF upto weighbridge, is arranged in pilferage prone areas.
- Surprise re-weighment of coal loaded trucks is done at weighbridges.
- Surprise checks/raids are conducted by flying squads of CISF/security department.
- Regular patrolling is conducted in and around the mines including OB dumps.
- Joint patrolling with local police is also being carried out in pilferage prone areas.
- Check posts have been established at entry/exit points where all coal laden vehicles are physically checked.
- Security at coal dumps has been strengthened by fencing, proper illumination and round the clock guarding.

Besides, Ministry of Coal has launched Mobile App - Khanan Prahari and web App Coal Mines Surveillance & Management System (CMSMS) in July, 2018, for the purpose of detecting and taking action on unauthorized coal mining activities and enable law and order authorities to take suitable action in time. Till February, 2021, 443 Complaints have been registered. Action on the complaints, which were found true after verification by nodal officer, is taken in coordination with concerned law enforcement agencies.
